

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

26. IA-837(MB)2024, IA-5034(MB)2023,
IA-3364(MB)2023 IN C.P. (IB)/66(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.05.2024**

NAME OF THE PARTIES: Gujarat Enterprise
Vs.

Interbuild Infrastructure Private Limited

SECTION: 9, 60(5), 19(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Devul Dighe, Ld. Counsel for the Applicant/Deemed RP present in all 3 IAs through VC. Mr. Param Shah, Ld. Counsel for the Operational Creditor present through VC. Mr. Harshad R. Vyas i/b AVP Partners, Ld. Counsel for the Respondent No.1 present.
2. Ld. Counsel for the Operational Creditor submits that he deposited remaining 3 lakh to the RP fee. Ld. Counsel for the Applicant submits that the stay was granted by the Hon'ble NCLAT on 09.05.2024 and posted the said Appeal before the NCLAT on 29.07.2024. He requested, list this matter thereafter. Hence, list this matter for further consideration on **31.07.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)